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- (ख) क्या यह भी सच है कि टैंडर बहुत थोड़े नाटिस पर मांगे आते ह जिससे कि दरों के मामलों में प्रतियोगिता न हो सके, जिसके परिणामस्वरूप सरकार को निरन्तर भारी हानि हो रही हैं; ग्रारं
- (ग) यदि हां, तो ऐसे मामलों में दोषी पाए गए व्यक्तियां के विरुद्ध सरकार ने क्या कार्यवाही की हैं ?

t [Notices for tenders for P. and T. works

1729. SHRI PRAKASH VIR SHASTRI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether it i_s a fact that the notices issued for inviting tenders for P and T works are not given wide publicity and consequently tender with very high quotations are received for P and T civil works;
- (b) whether it is a fact that these tenders are invited at a very short notice to stall competition in quotations, as a result of which Government are constantly incurring heavy losses on that account; and
- (c) if so, what action *Government* have taken against persons found guilty in such cases?]

संचार मंत्री (श्री एस० डी० शर्मा): (क) श्रीर (ख) इस प्रकार का कोई मामला सरकार की जानकारी में नहीं स्राया है।

(ग) प्रश्न ही नहीं उठता ।

f[THE MINISTER OF COMMUNI-CATIONS (SHRI S. D. SHARMA): (a) and (b) No such case has come to the notice of the Government

'(c) Doe_s not arise.]

किदवई भवन, नई दिल्ली में ग्रार० सी० सी० के खम्भे

1730 श्री प्रकाशवीर शास्त्री: क्या संचार मंत्री यह बताने की बूपा करेंगे कि:

- (क) क्या यह सच् है कि किदवई भवन नई दिल्ली की विभिन्न मंजिलों पर लगाये गये द्वार० सी० ती० के खम्भे द्वपने मूल म्थान से हट गये हैं;
- (ख) क्या यह भी सच है कि इसी भवन में लगाई गई कुछ श्रायातित मशीनों को चलाने के लिए कुछ ऐसे कर्मचारियों को नियोजित किया गया है जिन्हें विशेषज्ञ समझा जाता है; ग्रौर
- (ग) क्या इन खम्भों के अपने स्थान से हट जाने के कारण इन कर्मचारियों और मूल्यवान मशीनरी को हानि पहुंचने की कोई आशंका है ?

f[R. C C. pillars of Kidwai Bhawan, New Delhi

1730. SHRI PRAKASH VIR SHASTRI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether it is a fact that R.C.C. pillars installed on different storeys of Kidwai Bhawan, New Delhi have shifted from their original place;
- (b) whether it is a fact that some employees who are considered experts have been employed to operate certain imported machines instated in the same building; and
- (c) whether there is any possibility of harm to these employees and danger to the valuable machinery due to the displacement of these pillars?]

संचार मंत्री (श्री एस०डी० शर्मा): (क) जीनहीं।

t[] English Translation.

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(ख) जी नहीं।

(ग) प्रक्त हो नही उठता।

t[THE MINISTER OF COMMUNI-CATIONS (SHRI S. D. SHARMA): (a) Nc. Sir.

- (b) No.
- (c) Does not arise.]

M/s. (atlbury Fry (India) Limited

1731. SHRI KAMESHWAR SINGH: Will th* Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) the licensed capacity of M/s. Cadburj Fry (India) Private Limited for the manufacture of malted foods, cocoa powder drinking chocolates, chocolate and other chocolate con-fectionaries.

- (b) what has J>een their actual production during the last three years; and
- (c) what safeguards Government have taken to ensure that the firm does not exceed its Jiceased capacity?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) M/s. Cadbury Fry operate under a Registration Certificate issued to them under Section 10 of the Industries (Development and Regulation) Act, J 951 for Coca Powder, drinking chocolate, chocolate and confectionaries. No mention of capacity has been made in the Registration Certificate. In regard to malted foods, their licensed capacity has been recognised at 1008 tonnes per annum.

(b) Their production during the last 3 years has been as follows:

1.20 m						;		relinera_	Production (tonnes)		
	_				Prod	iuct (~ .	,	1971	1972	1973
Malted foods .			•		•	•			2785	2794	3166
Cocoa Powder				•	•		•	S. Miles J. Fr	- 18	· II	6
Drinking chocol	ates	٠	• *	1	•*	•		•	628	840	1042
Chocolate and Chocolate confectionary					٠	ंध	- L	₹. •.	1155	1201	1435

(c) 'she Industries (Development and Regulation) Act already provides safeguards in this regard.

Hindustan Milk Food Manufacturers Limited

1732. SHRI KAMESHWAR SINGH: Will tht Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

- (a) w nether it is a fact that the Hindust an Milk Food Manufacturers Limited was granted a licence to manufacture malted milk food in February, 1971;
- (b) whether the above firm has fulfilled the terms and conditions stipulated in ttie licence; and
 - t[I English translation.

(c) if not what action Government propose to take against them?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA). (a) Yes, Sir.

(b) and (c) M/s. Hindustan Milk Food Manufacturers Limited have initiated action towards implementation of the conditions of the industrial licence.

Paper plant in Andhra Pradesh

1733. SHRI J. S. ANAND: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that Andhra Pradesh State Government have sought